

**Bill No. 38-C of 2015**

THE ANDHRA PRADESH REORGANISATION  
(AMENDMENT) BILL, 2015

A  
BILL

*further to amend the Andhra Pradesh Reorganisation Act, 2014.*

BE it enacted by Parliament in the Sixty-sixth Year of the Republic of India as follows:—

1. (1) This Act may be called the Andhra Pradesh Reorganisation (Amendment) Act, 2015.

Short title  
and com-  
mencement.

5 (2) It shall come into force on such date as the Central Government may, by notification in the Official Gazette, appoint.

6 of 2014.

2. In the Andhra Pradesh Reorganisation Act, 2014 (hereinafter referred to as the principal Act), in section 22, in sub-section (1), for the figures and words “50 members in the Legislative Council of Andhra Pradesh”, the figures and words “58 members in the Legislative Council of Andhra Pradesh” shall be substituted.

Amendment  
of section 22.

Amendment  
of section 23.

**3. In section 23 of the principal Act,—**

(i) in sub-section (1), for the figures and words “50 seats in the Legislative Council of Andhra Pradesh”, the figures and words “58 seats in the Legislative Council of Andhra Pradesh” shall be substituted;

(ii) in sub-section (2), in clause (i), for sub-clause (a), the following sub-clause shall be substituted, namely:— 5

‘(a) for the existing entry 1, the following entry shall be substituted, namely:—

1	2	3	4	5	6	7
“1. Andhra Pradesh	58	20	5	5	20	8”;

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LOK SABHA

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further to amend the Andhra Pradesh Reorganisation Act, 2014.

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*(As passed by Lok Sabha)*